### [2023] 1 S.C.R. 1137

COMMON CAUSE (A REGD. SOCIETY)

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v

### UNION OF INDIA

(Miscellaneous Application No. 1699 of 2019)

In

(Writ Petition (Civil) No. 215 of 2005) JANUARY 24, 2023 В

### [K.M. JOSEPH, AJAY RASTOGI, ANIRUDDHA BOSE, HRISHIKESH ROY AND C.T. RAVIKUMAR, JJ.]

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Constitution of India – Right of the person to die with dignity – Advanced directives – Application seeking clarification of the judgment in Common Cause (A Registered Society) v. Union of India (2018) 5 SCC 1: [2018] 6 SCR 1 – In the said writ petition, the Court was concerned with the question as to whether even in the absence of Advance Directives, when a person is faced with a medical condition with no hope of recovery and is continued on life support system/medicines, support system should be withdrawn – Thereafter, the Court proceeded to lay down the directives – Now, application filed seeking clarifications – The reason for approaching the Court again is the actual working of the directions, insurmountable obstacles are being posed – Keeping in view the concerns of the parties, the directions contained in paragraphs 198 to 199 are modified/deleted – Miscellaneous application disposed of.

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CRIMINAL ORIGINAL JURISDICTION: Miscellaneous Application No.1699 of 2019 in Writ Petition (Civil) No.215 of 2005.

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Arvind P. Datar, Sr. Adv., Dr. Dhvani Mehta, Ms. Rashmi Nandakumar, Ms. Shreya Shrivastava, Advs. for the Petitioner.

K. M. Nataraj, A.S.G, Gurmeet Singh Makker, Mohd. Akhil, Adit Khorana, Shailesh Madiyal, Udai Khanna, Vinayak Sharma, Anirudh Bhat, Sanjay M Nuli, Nakul Chengappa K.K., Chitransh Sharma, Anuj S. Udupa, Dr. R. R. Kishore, Advs. for the Respondent.

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The Order of the Court was passed by

### K. M. JOSEPH, J.

(1) This is an application filed by Indian Society of Critical Care Medicine seeking clarification of the judgment reported in *Common Cause* 

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- A (A Registered Society) v. Union of India and Another (2018) 5 SCC 1.
  - (2) A Constitution Bench came to be constituted on the basis of a Reference made to it by a Bench of three learned Judges. In the backdrop of certain earlier decisions of this Court, in particular, this Court was engaged with the question as to whether the Court should issue suitable
- B directions or set in place norms to provide for what is described as Advance Directives. This Court also was concerned with the question as to whether even in the absence of Advance Directives, when a person is faced with a medical condition with no hope of recovery and is continued on life support system/medicines, life support system should be withdrawn. The Court went on to dwell on the right of a person to die with dignity.
- Thereafter, this Court has proceeded to lay down the directives as follows: "198. In our considered opinion, Advance Medical Directive would
  - serve as a fruitful means to facilitate the fructification of the sacrosanct right to life with dignity. The said directive, we think, will dispel many a doubt at the relevant time of need during the course of treatment of the patient. That apart, it will strengthen the mind of the treating doctors as they will be in a position to ensure, after being satisfied, that they are acting in a lawful manner. We may hasten to add that Advance Medical Directive cannot operate in abstraction. There has to be safeguards. They need to be spelt out. We enumerate them as follows:
- E 198.1. Who can execute the Advance Directive and how? 198.1.1. The Advance Directive can be executed only by an adult who is of a sound and healthy state of mind and in a position to communicate, relate and comprehend the purpose and consequences of executing the document.
- F 198.1.2. It must be voluntarily executed and without any coercion or inducement or compulsion and after having full knowledge or information.
  - 198.1.3. It should have characteristics of an informed consent given without any undue influence or constraint.
- G 198.1.4. It shall be in writing clearly stating as to when medical treatment may be withdrawn or no specific medical treatment shall be given which will only have the effect of delaying the process of death that may otherwise cause him/her pain, anguish and suffering and further put him/her in a state of indignity.
  - 198. 2. What should it contain?
- 198.2.1. It should clearly indicate the decision relating to the

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circumstances in which withholding or withdrawal of medical treatment can be resorted to.

198.2.2. It should be in specific terms and the instructions must be absolutely clear and unambiguous.

198.2.3. It should mention that the executor may revoke the instructions/authority at any time.

198.2.4. It should disclose that the executor has understood the consequences of executing such a document.

198.2.5. It should specify the name of a guardian or close relative who, in the event of the executor becoming incapable of taking decision at the relevant time, will be authorised to give consent to refuse or withdraw medical treatment in a manner consistent with the Advance Directive.

198.2.6. In the event that there is more than one valid Advance Directive, none of which have been revoked, the most recently signed Advance Directive will be considered as the last expression of the patient's wishes and will be given effect to.

198.3. How should it be recorded and preserved?

198.3.1. The document should be signed by the executor in the presence of two attesting witnesses, preferably independent, and countersigned by the jurisdictional Judicial Magistrate of First Class (JMFC) so designated by the District Judge concerned.

198.3.2. The witnesses and the jurisdictional JMFC shall record their satisfaction that the document has been executed voluntarily and without any coercion or inducement or compulsion and with full understanding of all the relevant information and consequences.

198.3.3. The JMFC shall preserve one copy of the document in his office, in addition to keeping it in digital format.

198.3.4. The JMFC shall forward one copy of the document to the Registry of the jurisdictional District Court for being preserved. Additionally, the Registry of the District Judge shall retain the document in digital format.

198.3.5. The JMFC shall cause to inform the immediate family members of the executor, if not present at the time of execution, and make them aware about the execution of the document.

198.3.6. A copy shall be handed over to the competent officer of the local Government or the Municipal Corporation or Municipality or Panchayat, as the case may be. The aforesaid authorities shall nominate a competent official in that regard who shall be the custodian of the said document.

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A 198.3.7. The JMFC shall cause to hand over copy of the Advance Directive to the family physician, if any.

198.4. When and by whom can it be given effect to?

198.4.1. In the event the executor becomes terminally ill and is undergoing prolonged medical treatment with no hope of recovery and cure of the ailment, the treating physician, when made aware about the Advance Directive, shall ascertain the genuineness and authenticity thereof from the jurisdictional JMFC before acting upon the same.

198.4.2. The instructions in the document must be given due weight by the doctors. However, it should be given effect to only after being fully satisfied that the executor is terminally ill and is undergoing prolonged treatment or is surviving on life support and that the illness of the executor is incurable or there is no hope of him/her being cured.

198.4.3. If the physician treating the patient (executor of the document) is satisfied that the instructions given in the document need to be acted upon, he shall inform the executor or his guardian/ close relative, as the case may be, about the nature of illness, the availability of medical care and consequences of alternative forms of treatment and the consequences of remaining untreated. He must also ensure that he beliefs on reasonable grounds that the person in question understands the information provided, has cogitated over the options and has come to a firm view that the option of withdrawal or refusal of medical treatment is the best choice.

198.4.4. The physician/hospital where the executor has been admitted for medical treatment shall then constitute a Medical Board consisting of the Head of the treating department and at least three experts from the fields of general medicine, cardiology, neurology, nephrology, psychiatry or oncology with experience in critical care and with overall standing in the medical profession of at least twenty years who, in turn, shall visit the patient in the presence of his guardian/close relative and form an opinion whether to certify or not to certify carrying out the instructions of withdrawal or refusal of further medical treatment. This decision shall be regarded as a preliminary opinion.

198.4.5. In the event the Hospital Medical Board certifies that the instructions contained in the Advance Directive ought to be carried out, the physician/hospital shall forthwith inform the jurisdictional Collector about the proposal. The jurisdictional

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### COMMON CAUSE (A REGD. SOCIETY) v. UNION OF INDIA 1141 [K. M. JOSEPH, J.]

Collector shall then immediately constitute a Medical Board comprising the Chief District Medical Officer of the district concerned as the Chairman and three expert doctors from the fields of general medicine, cardiology, neurology, nephrology, psychiatry or oncology with experience in critical care and with overall standing in the medical profession of at least twenty years (who were not members of the previous Medical Board of the hospital). They shall jointly visit the hospital where the patient is admitted and if they concur with the initial decision of the Medical Board of the hospital, they may endorse the certificate to carry out the instructions given in the Advance Directive.

198.4.6. The Board constituted by the Collector must beforehand ascertain the wishes of the executor if he is in a position to communicate and is capable of understanding the consequences of withdrawal of medical treatment. In the event the executor is incapable of taking decision or develops impaired decision-making capacity, then the consent of the guardian nominated by the executor in the Advance Directive should be obtained regarding refusal or withdrawal of medical treatment to the executor to the extent of and consistent with the clear instructions given in the Advance Directive.

198.4.7. The Chairman of the Medical Board nominated by the Collector, that is, the Chief District Medical Officer, shall convey the decision of the Board to the jurisdictional JMFC before giving effect to the decision to withdraw the medical treatment administered to the executor. The JMFC shall visit the patient at the earliest and, after examining all aspects, authorise the implementation of the decision of the Board.

198.4.8. It will be open to the executor to revoke the document at any stage before it is acted upon and implemented.

198.5. What if permission is refused by the Medical Board?

198.5.1. If permission to withdraw medical treatment is refused by the Medical Board, it would be open to the executor of the Advance Directive or his family members or even the treating doctor or the hospital staff to approach the High Court by way of writ petition under Article 226 of the Constitution. If such application is filed before the High Court, the Chief Justice of the said High Court shall constitute a Division Bench to decide upon grant of approval or to refuse the same. The High Court will be free to constitute an independent committee consisting of three doctors from the fields of general medicine, cardiology, neurology,

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- A nephrology, psychiatry or oncology with experience in critical care and with overall standing in the medical profession of at least twenty years.
  - 198.5.2. The High Court shall hear the application expeditiously after affording opportunity to the State counsel. It would be open to the High Court to constitute Medical Board in terms of its order to examine the patient and submit report about the feasibility of acting upon the instructions contained in the Advance Directive.
  - 198.5.3. Needless to say that the High Court shall render its decision at the earliest as such matters cannot brook any delay and it shall ascribe reasons specifically keeping in mind the principles of "best interests of the patient".
  - 198.6. Revocation or inapplicability of Advance Directive
  - 198.6.1. An individual may withdraw or alter the Advance Directive at any time when he/she has the capacity to do so and by following the same procedure as provided for recording of Advance Directive. Withdrawal or revocation of an Advance Directive must be in writing.
  - 198.6.2. An Advance Directive shall not be applicable to the treatment in question if there are reasonable grounds for believing that circumstances exist which the person making the directive did not anticipate at the time of the Advance Directive and which would have affected his decision had he anticipated them.
  - 198.6.3. If the Advance Directive is not clear and ambiguous, the Medical Boards concerned shall not give effect to the same and, in that event, the guidelines meant for patients without Advance Directive shall be made applicable.
- F 198.6.4. Where the Hospital Medical Board takes a decision not to follow an Advance Directive while treating a person, then it shall make an application to the Medical Board constituted by the Collector for consideration and appropriate direction on the Advance Directive.
- 199. It is necessary to make it clear that there will be cases where there is no Advance Directive. The said class of persons cannot be alienated. In cases where there is no Advance Directive, the procedure and safeguards are to be same as applied to cases where Advance Directives are in existence and in addition there to, the following procedure shall be followed:
  - 199.1. In cases where the patient is terminally ill and undergoing prolonged treatment in respect of ailment which is incurable or

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where there is no hope of being cured, the physician may inform the hospital which, in turn, shall constitute a Hospital Medical Board in the manner indicated earlier. The Hospital Medical Board shall discuss with the family physician and the family members and record the minutes of the discussion in writing. During the discussion, the family members shall be apprised of the pros and cons of withdrawal or refusal of further medical treatment to the patient and if they give consent in writing, then the Hospital Medical Board may certify the course of action to be taken. Their decision will be regarded as a preliminary opinion.

199.2. In the event the Hospital Medical Board certifies the option of withdrawal or refusal of further medical treatment, the hospital shall immediately inform the jurisdictional Collector. The jurisdictional Collector shall then constitute a Medical Board comprising the Chief District Medical Officer as the Chairman and three experts from the fields of general medicine, cardiology, neurology, nephrology, psychiatry or oncology with experience in critical care and with overall standing in the medical profession of at least twenty years. The Medical Board constituted by the Collector shall visit the hospital for physical examination of the patient and, after studying the medical papers, may concur with the opinion of the Hospital Medical Board. In that event, intimation shall be given by the Chairman of the Collector nominated Medical Board to the JMFC and the family members of the patient.

199.3. The JMFC shall visit the patient at the earliest and verify the medical reports, examine the condition of the patient, discuss with the family members of the patient and, if satisfied in all respects, may endorse the decision of the Collector nominated Medical Board to withdraw or refuse further medical treatment to the terminally-ill patient.

199.4. There may be cases where the Board may not take a decision to the effect of withdrawing medical treatment of the patient or the Collector nominated Medical Board may not concur with the opinion of the hospital Medical Board. In such a situation, the nominee of the patient or the family member or the treating doctor or the hospital staff can seek permission from the High Court to withdraw life support by way of writ petition under Article 226 of the Constitution in which case the Chief Justice of the said High Court shall constitute a Division Bench which shall decide to grant approval or not. The High Court may constitute an independent committee to depute three doctors from the fields of general medicine, cardiology, neurology, nephrology, psychiatry

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- A or oncology with experience in critical care and with overall standing in the medical profession of at least twenty years after consulting the competent medical practitioners. It shall also afford an opportunity to the State counsel. The High Court in such cases shall render its decision at the earliest since such matters cannot brook any delay. Needless to say, the High Court shall ascribe reasons specifically keeping in mind the principle of "best interests of the patient".
  - 200. Having said this, we think it appropriate to cover a vital aspect to the effect the life support is withdrawn, the same shall also be intimated by the Magistrate to the High Court. It shall be kept in a digital format by the Registry of the High Court apart from keeping the hard copy which shall be destroyed after the expiry of three years from the death of the patient.
  - 201. Our directions with regard to the Advance Directives and the safeguards as mentioned hereinabove shall remain in force till Parliament makes legislation on this subject."
- D (3) The applicant has approached this Court within a short period.

  The reason for approaching this Court all over again appears to be that in the actual working of the directions, insurmountable obstacles are being posed. For instance, it is pointed out that this Court has provided in paragraph 198.3 that in the case of an Advance Directive which is devised by a person, it should not only be in the presence of two attesting witnesses who are preferably independent witnesses, but also it should have countersigned by a Judicial First Class Magistrate. It is pointed out that this clause has led the very object of this Court issuing directions being impaired, if not completely defeated.

There are other aspects which have been highlighted in the application.

- (4) The respondent, viz., the Union of India, has filed a counter affidavit. We find from the contents of the counter affidavit that the stand of the Union of India was that it opposed the application.
- (5) As we have noticed, this is an application seeking clarification. Ordinarily, be it an application lodged in this Court blessed as it is with powers under Article 142 of the Constitution of India, we would have thought that the application should not receive further consideration. However, we notice that there has been a subsequent development. The development is in the form of orders evidencing an attempt being made by the respondent also to evolve/agree to certain changes. Several rounds of discussions, it would appear, have taken place between officers of the respondent-Union who not unnaturally includes medical experts.

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According to the applicant, the difficulties which are being encountered have been voiced by a large number of Doctors and it becomes absolutely necessary for this Court to revisit the directions so that this Court puts in place a mechanism which effectively carries out the object of this Court laying down the principles in the paragraphs which have already been adverted to.

(6) Having heard Shri Arvind Datar, learned senior counsel, appearing for the applicant, assisted by Dr. Dhvani Mehta and Ms. Rashmi Nandakumar, learned counsel, Dr. R. R. Kishore, learned counsel, as also Mr. K. M. Nataraj, learned Additional Solicitor General appearing on behalf of respondent-Union of India, we are of the view that the directions contained in paragraphs 198 to 199 require to be modified/deleted as hereinafter indicated:

Existing

**Modifications** 

Para

Guidelines Ιt should Para It should specify specify the D 198.2.5 the name of quardian or close name of a guardian(s) or who, relative the event of the close relative(s) who, in executor becoming incapable of the event of the executor taking decision at Ε becoming incapable of the relevant time, will be authorised to give consent to taking decision at the refuse or withdraw treatment time, will medical relevant be manner in а F consistent authorised give with to the Advance Directive. consent refuse to withdraw medical treatment in a manner G with consistent the Advance Directive. The document should Para The document 198.3.1 should signed be Η

1146	S	SUPREME COURT REPO	ORTS [2023] 1 S.C.R.
A		by the executor in the presence of two attesting witnesses,	signed by the executor in the presence of two
В		preferably independent, and countersigned by the jurisdictional Judicial	attesting witnesses, preferably independent, and attested before a
С		Magistrate of First Class (JMFC) so designated by the District Judge concerned.	notary or Gazetted  Officer.
D	Para 198.3.2	the jurisdictional JMFC shall record their satisfaction that the document has been executed	The witnesses and the notary or Gazetted  Officer shall record
Е		voluntarily and without any coercion or inducement or compulsion and with full understanding of	their satisfaction that the document has been executed voluntarily and without any coercion or
F		all the relevant information and consequences.	inducement or compulsion and with full
G			understanding of all the relevant information and consequences.

shall **Deleted.** 

Para

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**198.3.3** preserve one copy

JMFC

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	of the document in his office, in addition to keeping it in digital format.		A
Para 198.3.4	The JMFC shall forward one copy of the document to the Registry of the jurisdictional	Deleted.	В
	District Court for being preserved. Additionally, the Registry of the District Judge shall retain the document in digital format.		C D
Down		The everyter shall	
Para 198.3.5	The JMFC shall cause to inform the immediate family members of the executor, if not present at the time of execution,	<pre>inform, and hand over a copy of the Advance Directive to the person</pre>	E
	and make them aware about the execution of the document.	or persons named in  Paragraph 198.2.5, as	F
		well as to the family	
Para 198.3.6	A copy shall be handed over to the competent officer of the local	<pre>physician, if any. A copy shall be handed over to the competent</pre>	G
	Government or the Municipal	officer of the local	
	Corporation or	Government or the	Н

1148	S	SUPREME COURT REP	ORTS [2023] 1 S.C.R.
A		Municipality or Panchayat, as the case may be. The aforesaid authorities shall	Municipal Corporation or Municipality or Panchayat, as the case
В		nominate a competent official in that regard who shall be the custodian of the said document.	may be. The aforesaid authorities shall nominate a competent
С			official in that regard who shall be the
D			custodian of the said document.
Е			The executor may also choose to incorporate their Advance Directive as a part of the digital
F G	Para 198.3.7	The JMFC shall cause to hand over copy of the Advance Directive to the family physician, if any.	health records, if any. Deleted.
Н	Para 198.4.1	In the event the executor becomes terminally ill and is undergoing	In the event the executor becomes terminally ill

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prolonged medical **and** treatment with no hope of recovery prolonged and cure of the ailment, the treating physician, when made aware about Advance the Directive, shall the ascertain genuineness and authenticity thereof from the jurisdictional JMFC before acting upon the same.

Α undergoing is medical treatment with no hope of recovery and cure of the ailment, and does not decision-making have C the treating capacity, physician, when made aware about the Advance Directive, shall D ascertain the genuineness and authenticity thereof with reference to the E existing digital health records of the patient, if any or from the F custodian of the document referred to in Paragraph

of

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Para The instructions
198.4.2 in the document
 must be given due
 weight by the

No change.

judgement.

198.3.6

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1150		SUPREME COURT REPO	ORTS [2023] 1 S.C.R.
A		doctors. However, it should be given effect to only after being fully satisfied that the	
В		executor is terminally ill and is undergoing prolonged treatment or is	
С		surviving on life support and that the illness of the executor is incurable or there is no hope of him/her being	
D		cured.	
Е	Para 198.4.3		If the physician treating the patient (executor of the document) is satisfied that the instructions given in the document need to be acted
F		guardian/close relative, as the	upon, he shall inform <u>the</u>
G		case may be, about the nature of illness, the availability of medical care and consequences of alternative forms of treatment and the consequences of remaining	person or persons named  in the Advance Directive,  as the case may be, about the nature of illness, the availability of
Н		untreated. He must	

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also ensure that medical beliefs on reasonable grounds that the person in question understands the information provided, has cogitated over the options and has come to a firm view that the option of withdrawal or refusal of medical treatment is the best choice.

A and care of consequences alternative forms of В treatment and the consequences of remaining untreated. He must also ensure that he believes  $\mathbf{C}$ reasonable grounds on that the person in question understands the D information provided, cogitated over the options and has come to a  $\mathbf{E}$ firm view that the option of withdrawal or refusal of medical treatment is F the best choice.

Para The
198.4.4 physician/hospital
where the executor
has been admitted
for medical
treatment shall
then constitute a
Medical Board

The hospital where the executor has been admitted for medical treatment shall then

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A	consisting of the Head of the	constitute a <u>Primary</u>
	treating	Medical Board consisting
	department and at	
	least three experts from the	of the treating <i>physician</i>
В	fields of general	and at least two subject
	medicine,	
	cardiology,	<u>experts</u> of the concerned
	neurology, nephrology,	specialty with at least
	psychiatry or	specially with at least
C	oncology with	five years' experience,
	experience in	
	critical care and with overall	who, in turn, shall visit
	standing in the	the patient in the
	medical profession	•
D	of at least twenty	presence of his
	years who, in turn, shall visit	guardian/close relative
	the patient in the	guar atam of osc retarive
	presence of his	and form an opinion
_	guardian/close	nroforobly within 40
E	relative and form an opinion whether	<u>preferably within 48</u>
	to certify or not	hours of the case being
	to certify	
	carrying out the instructions of	<u>referred to it</u> whether to
F	withdrawal or	certify or not to certify
Г	refusal of further	,
	medical treatment.	carrying out the
	This decision shall be regarded	instructions of
	as a preliminary	THIS CHARGE TO HIS
G	opinion.	withdrawal or refusal of
		further medical
		treatment. This decision
		chall he regarded as a
Н		shall be regarded as a

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Α preliminary opinion.

Para In the event the **In the event the** Primary 198.4.5 Hospital Medical Board certifies that the instructions that contained in the Advance Directive ought to be carried out, the physician/hospital shall forthwith inform jurisdictional shall Collector about the proposal. The jurisdictional Collector shall then immediately constitute a Medical Board comprising the Chief District Medical Officer of district concerned as the Chairman and three doctors expert from the fields of general medicine, cardiology, neurology, nephrology, psychiatry or oncology with experience in critical care and with overall standing in the

В Medical **Board** certifies instructions the contained in the Advance  $\mathbf{C}$ Directive ought to be carried out, the hospital immediately then D constitute a <u>Secondary</u> Medical Board comprising <u>one registered medical</u> Ε practitioner nominated by the Chief Medical Officer of the District and at F least two subject experts with at least five years' <u>experience</u> of the G concerned specialty who <u>were not part of the</u> <u>Primary Medical Board</u>. Η

1154	S	SUPREME COURT REPO	ORTS [2023] 1 S.C.R.
A		medical profession of at least twenty years (who were not members of the	They shall visit the hospital where the
В		previous Medical Board of the hospital). They shall jointly visit the hospital	patient is admitted and if they concur with the initial decision of the
С		where the patient is admitted and if they concur with the initial decision of the Medical Board of	<pre>Primary Medical Board of the hospital, they may endorse the certificate</pre>
D		the hospital, they may endorse the certificate to carry out the instructions given in the Advance	to carry out the instructions given in the Advance Directive. $The$
E		Directive.	Secondary Medical Board shall provide its opinion preferably within 48
F			hours of the case being referred to it.
G	Para 198.4.6	The Board constituted by the Collector must beforehand ascertain the wishes of the	The <u>secondary Board</u> must beforehand ascertain the wishes of the executor if
Н		executor if he is in a position to communicate and is capable of	he is in a position to communicate and is

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understanding the consequences of withdrawal of medical treatment. In the event the executor is of incapable taking decision or develops impaired decision-making capacity, then the consent of the guardian nominated by the executor in the Advance Directive should be obtained regarding refusal or withdrawal of medical treatment to the executor to the extent of and consistent with the clear instructions given the Advance Directive.

capable of understanding Α the consequences of withdrawal of medical В treatment. In the event the executor is incapable of taking decision develops impaired C decision-making capacity, then the consent of the or persons person D nominated by the executor in the Advance Directive be should obtained  $\mathbf{E}$ regarding refusal or withdrawal of medical treatment to the executor F the extent of and to consistent with the clear instructions given in the G

Para The Chairman of Ti
198.4.7 the Medical Board

The <u>hospital where the</u>

Advance Directive.

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1156	S	UPREME COURT REPO	ORTS [2023] 1 S.C.R.
A		nominated by the Collector, that is, the Chief District Medical Officer, shall	<pre>patient is admitted, shall convey the decision of the Primary and</pre>
В		convey the decision of the Board to the jurisdictional JMFC before giving effect to the	Secondary Medical Boards  and the consent of the  person or persons named
С		decision to withdraw the medical treatment administered to the executor. The	<u>in the Advance Directive</u> to the jurisdictional
D E		JMFC shall visit the patient at the earliest and, after examining all aspects, authorise the implementation of the decision of the Board.	JMFC before giving effect to the decision to withdraw the medical treatment administered to the executor.
F	Para 198.4.8	It will be open to the executor to revoke the document at any stage before it is acted upon and implemented.	No change.
G H	Para 198.5.1		If permission to withdraw medical treatment is refused by the <u>Secondary</u> Medical Board, it would

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the Advance Directive or his family members or even the treating doctor or the hospital staff to approach the High Court by way of petition under Article 226 of the Constitution. If such application is filed before High Court, the the Chief Justice of the said High Court shall constitute Division Bench to decide upon grant of approval or to refuse the same. The High Court will be free to constitute an independent committee of consisting three doctors from the fields of medicine, general cardiology, neurology, nephrology, psychiatry or oncology with experience in critical care and with overall standing in the medical profession of at least twenty

Α be open to the person or persons named in the Advance Directive or even В the treating doctor or the hospital staff approach the High Court by way of writ petition C under Article 226 of the Constitution. If such application is filed D before the High Court, the Chief Justice of the said High Court shall constitute **Division** a Bench to decide upon grant of approval or to refuse the same. The High Court will be free constitute an independent consisting committee three doctors from fields of general Η

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A		years.	medicine, cardiology, neurology,
В			psychiatry or oncology with experience in critical care and with
C			overall standing in the medical profession of at least twenty years.
D	Para 198.5.2	shall hear the application expeditiously	No change.
E		after affording opportunity to the State counsel. It would be open to the High Court to constitute Medical Board in terms of	
F		its order to examine the patient and submit report about the feasibility of	
G		acting upon the instructions contained in the Advance Directive.	
Н	Para 198.5.3	Needless to say that the High Court shall render its decision at	No change.

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the	earliest	as	A
such	mat	ters	
canno	t brook	any	
delay	and it sl	hall	
ascri	be reas	sons	
	fically		
	ng in ı		70
	principles		В
"best	interests	s of	
the p	atient".		

#### Paras An individual may No change. 198.6.1 withdraw or alter $\mathbf{C}$ Advance the Directive at any time when he/she the capacity to do so and by following the same procedure as D provided for recording of Advance Directive. Withdrawal or revocation of an Directive Advance must be in Ε writing.

#### No change. Para An Advance 198.6.2 Directive shall not be applicable the treatment to F in question if there are reasonable grounds for believing that circumstances which exist the person making the G directive did not anticipate at the

[2023] 1 S.C.R. Α time of the Advance Directive and which would have affected his decision had he anticipated them. В Para If the Advance No change. 198.6.3 Directive is not clear and ambiguous, the Medical Boards  $\mathbf{C}$ concerned shall not give effect to the same and, in that event, the guidelines meant for patients D without Advance Directive shall be made applicable. Where the Hospital Where the *Primary Medical* Para Ε 198.6.4 Medical Board takes a decision **Board** takes a decision not to follow an Advance Directive not to follow an Advance while treating person, then Directive while treating it F shall make an application to the a person, the person or Medical Board constituted by the persons named in the Collector for consideration and <u>Advance</u> Directive G appropriate direction on the request the hospital to Advance Directive <u>refer the case to the</u> <u>Secondary Medical Board</u> Η

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		for consideration and	A
		appropriate direction on	
Para 199	It is necessary to make it clear that there will be cases where there is no Advance Directive. The	the Advance Directive. No change.	В
	said class of persons cannot be alienated. In cases where there is no Advance Directive, the procedure and		C
	safeguards are to be same as applied to cases where Advance Directives are in existence and in addition		D
	there to, the following procedure shall be followed:		Е
	Cases where there is N	No Advance Directive	F
Para 199.1	In cases where the patient is terminally ill and	In cases where the patient is terminally ill	
	undergoing prolonged treatment in	and undergoing prolonged	G
	respect of ailment which is incurable	treatment in respect of	
	or where there is no hope of being	ailment which is	Н

A cured, the physician may inform the hospital which, in shall turn, constitute В Medical Hospital Board in the indicated manner earlier. The Hospital Medical Board shall  $\mathbf{C}$ discuss with the family physician and the family members and record the minutes of the discussion in writing. During D discussion, the the family members shall be apprised of the pros and cons of withdrawal refusal or of Ε further medical treatment to the patient and if they give consent in writing, then the Hospital F Medical Board may certify the course of action to be taken. Their decision will be regarded as a G preliminary opinion.

incurable or where there is no hope of being cured, the physician may inform hospital, the which, in turn, shall constitute <u>Primary</u> Medical **Board** in the manner indicated earlier. The **Primary** Medical Board shall discuss with the family physician, if any, and the *patient's next of* kin/next friend/guardian and record the minutes of the discussion in writing. During the discussion, the *patient's* of kin/next next friend/guardian shall be apprised of the pros and cons of withdrawal or refusal of further

## COMMON CAUSE (A REGD. SOCIETY) v. UNION OF INDIA 1163 [K. M. JOSEPH, J.]

opinion.

medical treatment to the A

patient and if they give

consent in writing, then

the Primary Medical Board B

may certify the course of

action to be taken

preferably within 48 C

hours of the case being

referred to it.

Their decision will be D

regarded as a preliminary

199.2 Hospital Medical Board certifies the option of withdrawal or refusal of further medical treatment, the hospital shall immediately inform the jurisdictional Collector. The jurisdictional Collector shall then constitute a Medical Board comprising the

Chief

Medical Officer as

Para

In the event the

In the event the *Primary* Medical Board certifies the option of withdrawal F refusal of further or medical treatment, shall then hospital G constitute a Secondary **Medical Board comprising** District <u>in the manner indicated</u> Η

Ε

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the Chairman and <u>hereinbefore.</u> three experts from	The
the fields of <u>Secondary</u> Med general medicine,	ical Board
cardiology, shall visit tl	he hospital
neurology, nephrology, <b>for physical</b>	examination
psychiatry or oncology with <b>of the patient</b> experience in	and, after
critical care and <b>studying the</b> with overall	e medical
standing in the <b>papers, may c</b> medical profession	concur with
of at least twenty <b>the opinion</b> years. The Medical	of the
Board constituted <u><b>Primary</b></u> <b>Medica</b> : by the Collector	l Board. In
,	intimation
physical shall be given examination of the	en by the
patient and, after <u>hospital</u> to th studying the	ne JMFC and
	kin/next
the opinion of the <b>friend/guardiar</b> Hospital Medical	n of the
Board. In that <b>patient prefer</b> event, intimation	ably within
shall be given by <b>48 hours of</b> the Chairman of	the case
the Collector being referred nominated Medical	to it.
Board to the JMFC and the family	
members of the patient.	
Para The JMFC shall <b>Deleted</b> 199.3 visit the patient	
ot the corlinat	

visit the patient at the earliest and verify the

Н

Α

В

C

Η

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medical reports, examine the condition of the patient, discuss with the family of members the patient and, if satisfied all in respects, may endorse the decision of the Collector nominated Medical Board to withdraw or refuse further medical treatment to the terminallyill patient.

Para There may be cases
199.4 where the Board
may not take a

Board take a decision to the effect of withdrawing medical treatment of the patient or the Collector nominated Medical Board not may with concur the opinion of the hospital Medical Board. In such a situation, the nominee of the patient the or family member or the treating doctor the or hospital staff can seek permission from the High

D There may be cases where the *Primary Medical* Board may not take a decision Е the effect of to withdrawing medical treatment of the patient F or the <u>Secondary</u> Medical Board may not concur with the of the opinion G **Primary** Medical Board. In such a situation, the nominee of the patient or

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Α Court to withdraw life support by of way writ petition under Article 226 of the Constitution in which case the В Chief Justice of the said High Court shall constitute a Division Bench which shall decide  $\mathbf{C}$ to grant approval or not. The High Court may constitute an independent committee to D depute three doctors from the fields of general medicine, cardiology, neurology, Ε nephrology, psychiatry or oncology with experience in critical care and with overall F standing in the medical profession of at least twenty years after consulting the competent medical G practitioners. shall also afford an opportunity to the State counsel. The High Court in such cases shall Η

the family member or the treating doctor the hospital staff can seek permission from the High withdraw life Court to support by way of writ under petition Article 226 of the Constitution in which case the Chief Justice of the said High Court shall constitute a **Division** Bench which shall decide to grant approval or not. The High Court may constitute an independent committee to depute three doctors from the fields of general medicine, cardiology, neurology, nephrology, psychiatry or oncology with experience in

## COMMON CAUSE (A REGD. SOCIETY) v. UNION OF INDIA 1167 [K. M. JOSEPH, J.]

render decision at the earliest since such matters cannot brook any delay. Needless to the High say, Court shall ascribe reasons specifically keeping in mind the principle of "best interests of the patient".

its critical care and with A overall standing in the medical profession of at least twenty years after consulting the competent medical practitioners. It shall also afford an C opportunity to the State counsel. The High Court in such cases shall D render its decision the earliest since such matters cannot brook any delay. Needless to say, the High Court shall ascribe reasons F specifically keeping in mind the principle of "best interests of the G patient".

Para Having said this, No change.
200 we think it

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A	appropriate			
	cover	a	1	vital
	aspec			
	effec			
	suppo	rt		is
	withd	rawn,		the
В	same	shall	al	so be
	intima	ated	by	the
	Magis	trate	to	the
	High			
	shall	be k	ept	in a
	digita			
С	the	Regis	stry	of
C	the	High		Court
	apart	from	ke	eping
	the	hard	k	сору
	which	sh	all	be
	destr	oyed	1	after
D	the	expi	Lry	of
	three	yea	rs	from
	the d	death	of	the
	patie	nt.		

(7) Registry will communicate a copy of this Order to Registrar Generals of all the High Courts.

E The Registrar Generals of the High Courts will dispatch a copy of this Order to the Health Secretaries in the respective States/Union Territories for onward communication to all the Chief Medical Officers in the States/Union Territories.

The miscellaneous application will stand disposed of as above.

No orders as to costs.

F

Miscellaneous application disposed of.